

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.).....of 2015
(CRLMP No. 21079/2015)

(Arising out of impugned final judgment and order dated 29/01/2014 in CRLA No. 7825/2009 passed by the High Court of Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

MAHESH CHANDRA AND ANR.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling SLP)

Date : 14/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. A.K. Dash, Sr.Adv.
 Ms. Archana Singh, Adv.
 Mr. Abhishth Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

(Rajni Mukhi)
Sr. P.A.

(Renu Diwan)
Court Master